

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A': NEW DELHI  
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SMT MADHUMITA ROY, JUDICIAL MEMBER

ITA No.1083/Del/2019  
Assessment Year : 2014-15

Sunil Kumar,  
172, Block No. 1,  
Kanoongo Apartments,  
Patparganj, New Delhi  
PAN : AAZPK8801A  
(Appellant)

Vs. Income Tax Officer,  
Ward-59 (2),  
New Delhi.

(Respondent)

Appellant by : Shri. Rahul Chourasia, CA  
Respondent by : Shri M. Barnwal, Sr. DR

Date of hearing : 24.11.2020  
Date of pronouncement : 24.11.2020

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A), New Delhi dated 26.12.2018.

2. The learned counsel for the assessee, vide its letter dated 26.10.2020, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 24<sup>th</sup> November, 2020.

Sd/-  
**(MADHUMITA ROY)**  
**JUDICIAL MEMBER**

Sd/-  
**(G.S. PANNU)**  
**VICE PRESIDENT**

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Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar